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Title: Further discussion on the Sustainable Development Goals. - Contd.

HON. SPEAKER: Now, दूसरा 193 का जो विवाद है that is about Sustainable Development Goals – Shri Prahlad Patel.

...(Interruptions)

श्री प्रह्लाद सिंह पटेल (दमोह) : अध्यक्ष मठोदय, मैं आपको धन्यवाद देना चाहता हूँ कि जो भी देश के विकास के लिए बातें जरूरी हैं उनमें सबसे अल्प बात यह है। ... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 4 o'clock.

15.40 hrs

The Lok Sabha then adjourned till

Sixteen of the Clock.

16.00 hrs

The Lok Sabha re-assembled at Sixteen of the Clock.

(Hon. Speaker *in the Chair*)

...(Interruptions)

HON. SPEAKER: Yes, he wants to say something.

...(Interruptions)

HON. SPEAKER: Please, Shri Muniyappa wants to say something.

...(Interruptions)

SHRI K.H. MUNIYAPPA (KOLAR): Madam, kindly go through 58 (3). आपको (Interruptions) It states that : "The motion shall be restricted to a specific matter of recent occurrence involving responsibility of the Government of India.". This matter involves the Government of India. Who are the aggrieved persons? It is any one of the Members belonging to the Opposition Party. ... (Interruptions) A Ruling Party Member cannot be an aggrieved person to file this application under Rule 193 when we have already filed the Adjournment Motion. Any other Member can file an Adjournment Motion for tomorrow to allow us to file it. Of course, once you have rejected the same person is not able to file it, and the other person can move it tomorrow. You allowed them to move this one, and this is a very important matter. This issue I wanted to clarify to you, Madam. He is a Member of the Ruling Party and he is not an aggrieved person. This issue can be understood by the Members of the Ruling Party. Thank you, Madam.

HON. SPEAKER: No, one thing is there. When Adjournment Motion is disallowed, any Member can do it, and it is not necessary and there is no question of aggrieved person or something.

...(Interruptions)

HON. SPEAKER: Any Member can raise any issue under Rule 193.

...(Interruptions)

HON. SPEAKER: You also can give it under Rule 193.

SHRI K.C. VENUGOPAL (ALAPPUZHA): On what grounds? ... (Interruptions)

HON. SPEAKER: If you give the notice under Rule 193, then I am ready. I have told him. I am accepting it under Rule 193.

...(Interruptions)

HON. SPEAKER: But he can give. Under Rule 193, any Member can give the notice.

...(Interruptions)

HON. SPEAKER: You cannot say that he is not an aggrieved person.

...(Interruptions)

SHRI K.H. MUNIYAPPA: As a rule, I just want a clarification from the Speaker. ...*(Interruptions)*

HON. SPEAKER: He wants a discussion on the IPL. That is the only thing.

...(Interruptions)

SHRI K.H. MUNIYAPPA: Madam, Speaker, I want a clarification. ...*(Interruptions)* In a case at any time when the Ruling Party is giving a notice on the same Government involving some corruption or ...*(Interruptions)*

HON. SPEAKER: It is not about corruption. We are discussing about the IPL issue.

...(Interruptions)

SHRI MALLIKARJUN KHARGE: Madam, kindly listen to me. ...*(Interruptions)*

SHRI K.H. MUNIYAPPA (KOLAR): I want to a clarification from the Speaker on this issue. ...*(Interruptions)*

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam Speaker, as he has raised an issue, let us coolly discuss it. IPL is not the Government programme. ...*(Interruptions)* It is a programme concerning the entire country. ...*(Interruptions)* What is this? What has happened to these people? ...*(Interruptions)* I am not able to understand. Any Member of the House can take up a discussion in the House. ...*(Interruptions)* There are umpteen number of instances. If you want, I will quote the Rules where the Adjournment Motion has been converted into Discussion under Rule 193. I have instances with me. ...*(Interruptions)*

Secondly, as regards Rule 193, any Member, means Member of this House. Let it be simple. ...*(Interruptions)*

Thirdly, we are not discussing something concerning the Government alone. It is an issue concerning the entire country. The country is agitated. We are discussing IPL and we are discussing other issues also. ...*(Interruptions)* There is nothing wrong. ...*(Interruptions)* Let them join the discussion. ...*(Interruptions)* Let them start the discussion. ...*(Interruptions)* The Government has no problem at all. ...*(Interruptions)*

HON. SPEAKER: Now, Shrimati Meenakshi Lekhi wants to say something.

...(Interruptions)

SHRI M. VENKAIAH NAIDU : The Minister is also here. ...*(Interruptions)* The Sports Minister is here, and the External Affairs Minister will be joining us. ...*(Interruptions)* The Sports Minister, External Affairs Minister, and if necessary, the Finance Minister can also intervene. There is no problem. We have been saying this from day one. ...*(Interruptions)*

SHRIMATI MEENAKSHI LEKHI (NEW DELHI): Madam, this is a legacy, which the present Government has inherited from the past. ...*(Interruptions)* So, deeds of the past have to be discussed to reach at the present situation. â€œ; *(Interruptions)*

16.04 hrs

At this stage, Shri Kodikunnil Suresh and some other hon. Members came

and stood on the floor near the Table.

Rule 193 states that : "Any member desirous of raising a discussion on a matter of urgent public importance â€œ!". ...*(Interruptions)* So, this is a matter of public importance, and this is what we had inherited from the past Government and we want to discuss it. ...*(Interruptions)*

HON. SPEAKER: Rightly said.

...(Interruptions)

HON. SPEAKER: What she has mentioned is right that any Member can raise it under Rule 193.

...(Interruptions)

HON. SPEAKER: Now, Sushri Uma Bharti wants to say something.

...(Interruptions)

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री ज्ञा भारती) : मैं नियम 376 के अंतर्गत प्लाइंट ऑफ ऑर्डर रेज कर रही हूं। मठोदया गेया प्लाइंट ऑफ ऑर्डर रेज करने का जो नियम है, वह नियम 349 है, जिसके अन्तर्गत स्पीकर के सामने कानून नहीं पेके जा सकते। स्पीकर के ऊपर, उनके मुख्य के सामने तरस्ती नहीं तराई जा सकती।...*(व्यवधान)*

मठोदया, मैं आपके माध्यम से सदन के सभी सदस्यों से अनुरोध करती हूं और कांग्रेस के माननीय नेता मठोदया से श्री अनुरोध करती हूं कि स्पीकर के साथ जो दुर्व्यवहार हुआ है, उसके लिए वे अपने सदस्यों की प्रताइना करें। ...*(व्यवधान)*

मठोदया, मैं आपसे अनुरोध करती हूं कि इन सदस्यों पर आप नियमानुसार कार्रवाई करें और मैं उनके दुर्व्यवहार की, जो उन्होंने माननीय वेयर का अपमान किया है, इस सदन में निन्दा करती हूं। मैं आपसे आग्रह करती हूं कि इनके इस कृत्य के ऊपर आप उद्यत कार्रवाई करें। धन्यवाद।...*(व्यवधान)*

माननीय अध्यक्ष : मैं केसा रही हूं सुवध मै। This is not the way.

â€“(व्यवहान)

माननीय अध्यक्ष : सुबह से जिस तरीके से व्यवहार हो रहा है। This is not the way. I am watching you since morning. मैंने यह भी समझा है कि जब मैं यहां नहीं थी और माननीय डिप्टी स्पीकर जब देयर पर बैठे थे, उस समय जिस तरीके से कानून फेंके गए कुछ मेन्बर्स के द्वारा, वह कठापि माफ करने लायक नहीं है।

â€“(व्यवहान)

माननीय अध्यक्ष : यह सही तरीका नहीं है। Please do not behave like that.

â€“(व्यवहान)

माननीय अध्यक्ष : पहले आप पीछे हट जाओ। यह कोई तरीका नहीं है। This is not the way. This is not the way. You go away from here.

â€“(व्यवहान)

माननीय अध्यक्ष : मेरा अनुयोद्धा है, आप इसे लेखिए, यह स्पीकर के सामने हो रहा है।

â€“(व्यवहान)

माननीय अध्यक्ष : आपका यह तरीका उद्दित नहीं है। स्पीकर के सामने आकर जिस तरीके से व्यवहार कुआ है, जिसके तरीके से आपका व्यवहार स्पीकर के सामने सुबह से है। From morning itself, I have seen it. This is not the way. I am telling you again and again and I am giving a warning to all of you. This is not the way.

â€“(व्यवहान)

माननीय अध्यक्ष : कानून फेंकना कठापि उद्दित नहीं है। You should not behave like this. You should first behave yourself.

...(Interruptions)

HON. SPEAKER: You should first behave yourself; then, I will tell others also.

I am sorry to say that this is not the way.

...(Interruptions)

माननीय अध्यक्ष : मैं आज बहुत दुखी हूं। आज मैं बहुत दुखी हूं। जिस तरीके से आप लोगों ने देयर के साथ व्यवहार किया है।

â€“(व्यवहान)

HON. SPEAKER: The House stands adjourned to meet again tomorrow, the 12th of August, 2015, at 11.00 A.M.

I really feel sorry that I have to adjourn the House in this way.

16.08 hrs

The Lok Sabha then adjourned till Eleven of the Clock

on Wednesday, August 12, 2015/Shrawana 21, 1937 (Saka).